

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
Ms. ASTHA CHANDRA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.746/PUN/2024

Swastik Social Foundation, Sr.284/1, PL 8, FL 02, Talera Nagar, Chinchwad, Pune 411 033 Maharashtra PAN : AAWCS5089E	Vs.	CIT (Exemption), Pune
Appellant		Respondent

Assessee by : None
Revenue by : Shri Ajay Kumar Keshari
Date of hearing : 04.06.2024
Date of pronouncement : 04.06.2024

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of CIT (Exemption), Pune denying the registration u/s.12A(1)(ac)(iii) of the Income-tax Act, 1961.

2. At the outset, we find the appellant filed a letter dated 03.06.2024 seeking permission to withdraw the above captioned appeal for the reasons mentioned therein.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 04th day of June, 2024.

Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 04th June, 2024
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr.CIT concerned
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "B" बेंच,
पुणे / DR, ITAT, B" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune